

OFFICE ORDER NO. 74 OF 2020

Ref.:	1.	Hon'ble High Court Circular, dated 26 th March, 2020.
	2.	Hon'ble High Court E-mail Standard Operating Procedure, dated 3 rd June, 2020.
	3.	This Office Order No.36 of 2020, dated 7 th June, 2020.
	4.	Hon'ble High Court E-mail Circular, dated 16 th June, 2020
	5.	This Office Order No.42 of 2020, dated 17 th June, 2020
	6.	Hon'ble High Court E-mail Circular, dated 30 th June, 2020
	7.	Hon'ble High Court Letter No.Insp./90/2020, dated 5 th September, 2020.
	8.	Hon'ble High Court Letter No.Insp./95/2020, dated 10 th September, 2020.

In pursuance to the modifications approved by the Hon'ble Administrative Committee of the Bombay High Court in the Letter, dated 5th September, 2020 under reference at Sr. No.7, which are informed, vide Hon'ble High Court Letter, dated 10th September, 2020 under reference at Sr. No.8, the following directions are issued :

1.	The Group-A (which includes all Judicial Officers) and Group-B officers to work with 100% strength.
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2.	The Staff other than Group-A and Group-B officers to attend the Court with around 30% strength or minimum 30 employees whichever is more in the Courts falling in Table-A of the SOP.
3.	The rest of the directions issued, vide this Office Order, dated 7 th June, 2020 and modifications therein, vide this Office Order, dated 17 th June, 2020 shall remain unchanged.

In view of the above, all the Judicial Officers are requested to attend the Office on all working days with effect from Monday, the 14th September, 2020 from 10.00 a.m. to 2.00 p.m. The Judicial Working hours from 10.30 a.m. to 1.30 p.m.

In case, any Judicial Officer is having no judicial work on dais, he/she may rise from the dais and may perform Administrative and other Judicial work, as per the directions issued by the Hon'ble High Court from time to time.

COURT OF SMALL CAUSES

MUMBAI : 11TH SEPTEMBER, 2020

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(S. C. More)
Chief Judge